

(a) whether the Government propose to seal the land properties in Delhi which have been transferred ; illegally;

(b) if so, whether the Government have identified such properties; and

(c) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a). Delhi Development Authority has reported that whenever any illegal transfer of leasehold property comes to their notice, the matter is examined and the case is processed for determination of lease in case illegal transaction is established. After determination of the lease the possession of the plot is resumed in accordance with the process of law. Penal charges as provided in the lease agreement are levied by L&DO whenever cases of illegal transfer come to their notice.

(b) and (c) : No general survey regarding illegal transfer of land properties has been carried out by DDA or L&DO.

[English]

Grants to Khadi & Village Industries Commission Centres in Gujarat

1342 . SHRI GABHAJT MANGAJI THAKORE:
SHRI KASHIRAM RANA:

Will the PRIME MINISTER be pleased to state:

(a) the details of the schemes formulated for development of Khadi and Village Industries and grants given by the Union Government in various regional centres of Khadi and Village Industries Commission in Gujarat during 1990-91 and 1991-92;

(b) Whether the Government propose to increase the grants during 1992-93;

(c) if so, the details thereof; and

(d) the steps taken/proposed to be taken to popularise Khadi in Gujarat State and other States of the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) : In addition to Khadi programme, 96 village Industries are implemented by Khadi and Village Industries Commission (KVIC) throughout the country including Gujarat. The Union Government provides funds to KVIC by way of loans and grants for the development of KVI Sector. KVIC in turn, provides funds to different state/Union Territory KVI Boards and directly aided institutions for implementing the different KVI Schemes in rural areas.

The details of the grants provided to Gujarat State by KVIC during 1990-91 and 1991-92 are as follows:

(Rs. in lakhs)

Year	Khadi Grant	V.I. Grant
1990-91	676 - 18	10-96
1991-92	400-15	31-56

(b) and (c) Central Government provided Rs. 87 crores as Khadi Grant and Rs 19 crores as V I Grant to KVIC during the year 1991-92 and the same figures were proposed in the Budget Estimates for the Year 1992-93 also

(d) The Government is giving following concessions/facilities for populansation of Khadi throughout India including Gujarat

- (i) Examination from Excise and Customs duty
- (ii) Provision of rebate on scale of Khadi
- (iii) Purchase preference to Khadi
- (iv) Introduction of improved designs to meet the consumer need
- (v) Assistance in Marketing through KVIC
- (vi) Introduction of High Speed New Model Charkhas and 8 spindle charkhas for increasing the productivity

Products for Small Scale Industries

1343 SHRICHETAN P S CHAUHAN
Will the PRIME MINISTER be pleased to state

(a) Whether the Government propose to de-reserve some products for the small scale industrial sector, and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI M ARUNACHALAM) (a) No Sir

(b) Does not arise

[Translation]

Korba Fertilizer Unit

1344 SHRI KHELAN RAM JANGDE
Will the PRIME MINISTER be pleased to state

(a) whether the Government are aware that the machinery of a fertiliser plant worth millions of rupees is lying idle in Korba because the Indian Fertiliser Corporation has not been able to set up the proposed fertiliser unit,

(b) the plan of the Government to dispose of the machinery and other construction materials,

(c) the initial cost of that machinery and the present cost thereof, and

(d) whether the Government propose to revive the construction work of the Korba Fertiliser Plant?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (SHRI EDUARDO FALEIRO) (a) to (d) The coal-based fertilizer project of Fertilizer Corporation of India Ltd (FCI) at Korba was approved by the Government in 1974. However, in February, 1990, it was finally decided to wind up this project in view of the poor performance of other coal based units. Out of the machinery/equipment procured by FCI for this project, equipment/ machinery worth about Rs. 12.17 crores still remains unutilised. FCI is keen to utilise some of these for their other plants and to dispose off the remaining

There is no proposal to revive the Korba project

Disposal of Application for Industrial Units

1345 SHRI MAHESH KANODIA Will the PRIME MINISTER be pleased to state

(a) whether the Union Government have prescribed any time limit for disposal of